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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\+ CS(COMM) 1006/2025 and I.A. 23754/2025, I.A. 23756/2025

NAYARA ENERGY LIMITED .....Plaintiff

Through: Mr. Dayan Krishnan, Sr. Adv with Mr. Adarsh Ramanujan, Mr. Anukrit Gupta, Ms. Ayushi Saxena and Mr. Dev Singh, Advs.

versus

SAP INDIA PRIVATE LIMITED & ANR. .....Defendants

Through: Mr. Susmit Pushkar, Mr. Anchit Oswal, Mr. Gaurav Sharma and Ms. Koshni Srivastava, Advs for D-1.
Mr. Madhav Suri, Ms. Akanksha Singh and Mr. Vinayak Trivedi, Advs for D-2.

CORAM:
HON'BLE MR. JUSTICE PURUSHAINDRA KUMAR KAURAV

O R D E R

% 29.10.2025

1. Mr. Dayan Krishnan, learned senior counsel for the plaintiff, submits that in view of the reply filed by the defendant, he would like to file the rejoinder. Accordingly, the plaintiff is granted 7 working days' time to file the same.

2. List on 27.01.2026.

PURUSHAINDRA KUMAR KAURAV, J

OCTOBER 29, 2025
aks/amg

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